

O.A. No.23/2012

ORDER DATED 13<sup>th</sup> OF JANUARY, 2012

P.K. Dehury.....Applicant

V/s.

Union of India & Others .....Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER

&

HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri N.R. Routray, Ld. Counsel appearing for the applicant and Sri S. K. Ojha, Ld. Standing Counsel appearing for the Respondents/Rlys. on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

"a) To direct the Respondents to revised the pay of the applicant at Grade Pay of Rs.1800/- in P.B-1 of Rs.5200-20200/- w.e.f. 01.01.2006;  
b) To direct the Respondents to pay the differential arrear salary w.e.f. 01.01.2006 to till the date of actual pay revision."

3. During the course of hearing it was brought to our notice that representation dated 16.05.2011 vide Annexure-A/4 to Respondent No.2 is pending for orders/decision. In view of this, Sri Routray, prays that the applicant's grievance shall be redressed if Respondent No.2 is directed to consider the pending representation within a specific time frame.

4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.2 is hereby directed to consider and dispose of the pending representation vide Annexure-A/4 with a reasoned order within a period of

45 days from the date of receipt of copy of this order.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copies of this order along with paper books to Respondent Nos.2 & 3 (at the cost of the applicant) for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

7. Sri N.R. Roufray, Ld. Counsel appearing for the applicant undertakes to deposit the postal requisites by Monday i.e. 16.1.2012

W.Let  
JUDL. MEMBER

Ranjan  
ADMN. MEMBER

K.B